Central victim compensation fund scheme

1990. SHRIMATI RENUKA CHOWDHURY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has introduced a Central Victim Compensation Fund (CVCF) Scheme;
 - (b) if so, the salient features thereof along with its aims and objectives; and
- (c) the steps taken by Government to reduce disparity in quantum of compensation amount notified by different States/UTs for victims of similar crimes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) Yes Sir. The key features including aims and objectives of Central Victim Compensation Fund (CVCF) are given below:-

- (i) to support and supplement the existing Victim Compensation Schemes notified by States/UT Administrations,
- (ii) to reduce disparity in quantum of compensation amount notified by different States/ UTs for victims of similar crimes, and
- (iii) to encourage States/UTs to effectively implement the Victim Compensation Schemes (VCS) notified by them under the provisions of section 357A of Cr.P.C. and continue financial support to victims of various crimes especially sexual offences including rape, acid attacks, crime against children, human trafficking etc. including women victims of cross border firing.

The guidelines of the Central Victim Compensation Fund (CVCF) Scheme have been circulated among all the States/UTs and are available at the website of Ministry of Home Affairs viz http://mha.nic.in. The States/UTs have been requested to modify State Victim Compensation Schemes accordingly.

Women undertrials in Andhra Pradesh and Telangana

- 1991. SHRIMATI RENUKA CHOWDHURY: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the State-wise total number of women undertrials languishing in jails across the country for more than six months especially in Andhra Pradesh and Telangana;
- (b) whether Government has taken any step for immediate release of such women undertrials, if so, the details thereof; and